IN THE CENTRAL ADMINISTRATIVE TRIBAL HYDERABAD PENCH AT HYDERABAD

M.A.NO. 909/93 Extention of time)

C.P.No. 82/92

in

O.A.No. 583/9, /

Date of Order: 8-2-94

Between:

- 1. The Superintendent of Post Offæs, Kurnool Eivision, Kurnool.
- 2. The Postmaster General, A.P.Sothern Region, Kurnool-5.
- 3. The Director Géneral of Posts, New Delhi.

. Applicants/Respondents in C.P.

and

L. Balaiah.

. Respondent/ Applicant in C.P.

For the Applicants: Mr.N.R.Devraj, Sr.CGSC.

For the Respondent: Mr. Krishna Devn, Advocate.

CORAM:

THE HON BLE MR.A.B.GORTHY: MEMBER (ADMN)

AND

THE HON BLE MR.T.CHANDRASEKAR REDDY: MEMBER(JUDL)
The Tribunal made the fllowing Order:-

Heard learned counsel for both the parties. M.A.909/93 contains a prayer from the respondents for extention of time for implementation of the judgment in (.A.583/92. It is stated that the respondents filed max a revuew petition which was dismissed on 9.9.93. After obtaining approval from the Ministry of Law, they filed an SLP in the Supreme Court. Under these circumstances, their prayer is that time may be given to them to implement the judgment by 31-3-94.

2. Mr.Krishna Levan opposes the MA and states that because the applicant came before the Tribunal with contempt petition, the respondents are seeking time merely for the purpose of delaying implementation of the judgment.

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